

1. Leased Accommodation to Group A employees in Cities.

2. Hostel Subsidy (Max. Rs. 400/- p.m.) in respect of wards of employees who are students.

3. Encashment of Leave Travel Concession.

4. Additional benefits under Small Family Norms.

5. Grant towards funeral expense etc.

The following benefits which have been extended to absorbed employees after 16.9.94 are not available to the indefinite deputationists.

1. Hostel Subsidy for lodging in private accommodation also.

2. Equipment Advance (Max. Rs. 10,000/-) once in 10 years.

3. Canteen Subsidy (Rs. 200/- p.m.).

4. Absorption incentive granted to optees viz. additional increments and lumpsum cash incentive for getting absorbed.

5. Optional leave encashment facility once in a year.

details of the investment proposals approved in respect of some of these countries for the period from August 1991 to June 1995 are as follows:

(d) No, Sir.

(e) Does not arise.

#### Joint Ventures with Latin America and Brazil

\*320. SHRI GOVINDRAO ADIK: Will the Minister of INDUSTRY be pleased to state:

(a) whether Latin America and Brazil have shown interest in establishing Joint Ventures in India;

(b) if so, the details of the proposal; and

(c) the total investment proposals in each case?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN): (a) to (c) There is some interest shown by Latin American countries including Brazil in establishing joint ventures in India. The

| Sl.No. | Name of the Country | No. of Financial Collaborations Approved | Foreign Investments proposed (Rs. in millions) |
|--------|---------------------|--|--|
| 1.     | Brazil              | 3  | 1.22   |
| 2.     | Cayman Island       | 2  | 65.00  |
| 3.     | Mexico              | 7  | 2524.20  |
| 4.     | Panama              | 2  | 25.53  |
| 5.     | Uruguay             | 1  | 0.03   |
|        |                     | 15                                       | 2615.98  |

#### Lacunae in the working of J&K Administration

2293. SHRI SANATAN BISI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there are certain lacunae in the over-all working of

the administration in Jammu and Kashmir as reported in 'The Times of India' dated the 17th June, 1995;

(b) whether Government have taken all steps to overcome the difficulties in the administration; and

(c) if so, what are the details in this regard?